



PUBLISHED BY AUTHORITY

No. 50

CUTTACK, FRIDAY, DECEMBER 21, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS

The 12th December 1945

No. 6369-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

REGISTRATION OF ACCOUNTANTS  
The 1st December 1945

No. 13-A(1)/45—In pursuance of rule 39 of the Auditor's Certificates Rules, 1932, it is hereby notified that the Central Government has been pleased to remove from the list of Registered Accountants entitled to train articled clerks, for the reason and with effect from the date specified, the name of the undermentioned gentleman:—

Varma, Mr. Kerala, M.A., B.A.  
C/o Messrs. Varma and Varma  
"Brindaban", Karikamuri Road  
Ernakulam

(Ceased to be a partner in the firm of Registered Accountants in which he was a partner at the time when his name was included in the list. Name removed from the list, with effect from the 17th August 1945.)

The 17th December 1945

No. 6427-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

New Delhi, 1st November 1945

No. M.270(1)—In exercise of the powers conferred by section 46 of the Indian Mines Act, 1923 (IV of 1923), the Central Government is pleased to cancel, with effect from the 1st February 1946, the notification of the Government of India in the Department of Labour No. M.5731, dated the 24th November 1943 and No. M.5962, dated the 4th December 1943, exempting coal mines in Bengal, Bihar, the Central Provinces and Berar and Orissa, from the provisions of clause (j) of section 29 of the said Act, to the extent to which regulations made thereunder prohibit the entry of women into underground workings for the purposes of employment.

S. LALL  
Secretary to the Govt. of India

The 18th December 1945

No. 6472-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

2. Any objection or suggestion which may be received from any person in respect of the draft rules published under the above notification by the Central Government before the 31st December 1945 will be considered by the said Government.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

New Delhi, 12th November 1945

No. M. 270(7)—The following draft of certain further amendments to the Mines Maternity Benefit Rules, 1943 which it is proposed to make in exercise of the powers conferred by section 15 of the Mines Maternity Benefit Act, 1941 (XIX of 1941), is published, as required by sub-section (1) of the said section, for the information of all persons likely to be affected thereby and notice is

hereby given that the draft will be taken into consideration on or after the 15th December 1945.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

Draft amendments

I. In the said Rules—

(1) After clause (d) of rule 2, the following clause shall be inserted, namely:—

"(e) 'Inspector' means an Inspector as defined in section 2 of the Act, or any officer authorised in this behalf by the Central Government."

(2) In clause (e) of sub-rule (1) of rule 3, in rule 4, and in sub-rule (4) and clause (a) of sub-rule (5) of rule 13, the words, brackets and figure "sub-section (1) of" shall be omitted.

(3) In sub-rule (1) of rule 3—(i) after the words "Maintain a muster roll", the words "for surface and underground women workers separately" shall be inserted; (ii) in clause (f), for the words "proviso to the said sub-section", the words "said section" shall be substituted.

(4) In Rule 4, for the figures and brackets "4(1)" the figure "4" shall be substituted.

(5) In Rule 7, sub-rule (1) shall be omitted and sub-rules (2) and (3) shall be renumbered as sub-rules (1) and (2) respectively.

(6) In sub-rule (1) of Rule 7, as renumbered the words, brackets and figure "the proviso to sub-section (1) of" shall be omitted.

(7) After Rule 14, the following rule shall be inserted, namely:—

"15. Annual Returns—The owner, agent or manager of every mine which comes under the purview of this Act shall submit annual returns to the Chief Inspector of Mines in India in the Forms E, F, G and H. The returns shall be submitted before the twenty-first day of January in the year following that to which they refer, or within one month from the date of abandonment or change of ownership or within four months from the date of discontinuance of a mine."

II. In the Forms appended to the said Rules—

(1) In Form "A", the brackets and figure "(1)" shall be omitted, and for the words "one month" the words "one month/ten weeks" shall be substituted.

(2) In Form D—

(i) for the brackets, words and figures "[see rule 7(2)]" the brackets, words and figures "[see rule 7(1)]" shall be substituted; and

(ii) the brackets and figure "(1)" shall be omitted.

(3) After Form "D", the following Forms shall be inserted, namely:—

"FORM 'E'"

Annual Return for the year ending on the 31st December 19

1. Name of mine.....
2. Situation of the mine—  
Mouza .  
District  
Province  
Nearest Railway Station.
3. Date of opening of the mine.....
4. Date of closing, if closed.....
5. Postal address of mine.....
6. Name of owner.....  
Postal address of owner.....

7. Name of Managing Agent, if any.....  
 Postal address of Managing Agent.....  
 8. Name of agent or representative of owner.....  
 Postal address of representative of owner.....  
 9. Name of Manager.....  
 Postal address of manager.....  
 10. (a) Name of Medical Officer attached to the mine..  
 (b) Qualification of Officer attached to the mine....  
 (c) Is he resident at the mine?  
 (d) If a part-time employee, how often does he pay visits to the mine?  
 11. (a) Is there any hospital at the mine?  
 (b) If so, how many beds are provided for the female workers?  
 (c) Is there a lady doctor?  
 (d) If so, what are her qualifications?  
 (e) Is there a qualified midwife?  
 (f) Has any creche been provided?

Signature of Owner  
Agent  
Manager

Date.....19

FORM ' F '

Employment, dismissal, payment of bonus, etc., of women employed during the year ending on the 31st December 19

Place of employment	Aggregate number of daily attendance during the year of women permanently or temporarily employed	Number of women who worked for a period of not less than six months [Sec. 5 (1)]	Number of women who worked below ground for not less than 90 days in all during a period not exceeding six months [Sec. 5(2)]	Number of women who gave notice under Sec. 4(1)		No. of cases where free medical examination was offered by the manager [proviso to section 4(1) and section 4(2)]	Number of cases where the women refused to submit to such examination [Proviso to Sec. 4(1)]
				Orally	In writing		
1	2	3	4	5	6	7	8
Underground .. ..							
In Open Workings .. ..							
On the surface .. ..							
Total .. ..							

No. of cases where the manager refused permission under proviso to Sec. 4(1)	Number of cases where services of a qualified midwife or other trained person offered by the management free of charge [proviso to Sec. 6(1)]	Number of cases where a woman utilised the services offered under column (9) [Sec. 8(1)]	Number of cases where manager granted permission to a woman to absent herself from work		Number of claims for bonus paid [sec. 6(1)]	Number of claims for bonus rejected	Number of women dismissed while working	Number of women who were fined when employed (sec. 12)	Amount of fine imposed in each case	Remarks
			Under sub-sec. 4(1)	Under sub-sec. 4(2)						
9	10	11	12	13	14	15	16	17	18	19

N.B.—Full particulars of each case and reasons for the action taken under headings 9, 15, 16 and 17 should be stated in the Appendix below.

APPENDIX

Signature of Owner  
Agent  
Manager

Date.....19



## FORM ' G '

Details of payment made during the year ending on the 31st December 19

Date of payment	Name of person to whom paid				Amount paid					Cases where claims were contested in a court of law	Result of each case	Remarks	
	Women worker	Person who undertook the care of the child	Nominee of the women	Legal representative of the deceased woman	Instalments under--		Balance of the Maternity Benefit under sec. 5(2)	Under sec. 9(2)	Under sec. 6(1)				
					S. 8 (1)	S. 8 (1A)							
1	2	3	4	5	6	7	8	9	10	11	12	13	

Dated.....19

Signature of Owner  
Agent  
Manager

## FORM ' H '

Prosecution during the year ending 31st December 19

Place of employment of the women workers	Number of cases instituted	Number of cases which resulted in conviction	Remarks
UNDERGROUND .. .. .			
IN OPEN WORKINGS .. .. .			
ON THE SURFACE .. .. .			

N. B.—Reasons for prosecution should be given in full in the Appendix below.

## APPENDIX

Dated.....19

Signature of Owner  
Agent  
ManagerM. T. RAJU  
Dy. Secy. to the Govt. of IndiaDEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 12th December 1945

**No. 30624-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 24th November 1945

**No. 308-P.A(82)/44**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper (Prices of Imported Paper) Control Order, 1944, namely:—  
In the Schedule appended to the said Order, to the entries under Part 'C' the following entries shall be added, namely:—

		Rs.	a.	p.
'Charles Martin' Watermarked substance.	Extra Strong paper—(Thick)	2	1	0
'Charles Martin' Watermarked substance.	Extra Strong paper—(Thin)	2	2	11

J. D. KAPADIA  
Dy. Secy. to the Govt. of India

The 12th December 1945

**No. 30627-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 28th November 1945

**No. 308-PA(160)/45**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by the publication of the same in the Official Gazette and by the issue of a Press Note summarising and explaining its provisions:—

1. (1) This Order may be called the Paper Price Control Order, 1945.

(2) It extends to the whole of British India

(3) It shall come into force on the 1st January 1946, on which date the Paper Price Control Order, 1944, shall cease to have effect:

Provided that anything done under any provision of that Order before that date shall be deemed to have been done under the corresponding provision of this Order:

Provided further that any reference in any order issued under the Defence of India Rules or in any notification issued thereunder to any provision of the Paper Price Control Order, 1944, shall, unless a different intention appears, be construed as a reference to the corresponding provision of this Order.

## 2. In this Order—

(i) "manufacturer" means any person who manufactures paper and whose manufacturing capacity is not less than ten tons per month;

(ii) "Paper" means paper manufactured in India and includes board manufactured in India, except board covered by the Paper Control (Prices of Board) Order, 1944;

(iii) "Schedule" means a Schedule appended to this Order;

(iv) "Scheduled variety of paper" means any variety of paper included in Schedule I;

(v) "Controlled mill price" means in relation to any scheduled variety of paper, the price of that variety of paper specified in column (2) of Schedule I.

3. No manufacturer shall sell or offer to sell any variety of paper not being a scheduled variety without the special permission in writing of and at a price fixed by the Central Government.

4. No manufacturer shall sell or offer to sell any scheduled variety of paper except at f.o.r. destination price, the destination being any of the places specified in Schedule II, and such price shall not be higher than the controlled mill price of that variety of paper:

Provided that the controlled mill price for Bank paper, Bond paper and Ledger paper (including Azurelaid) specified in items (g) and (h) under 'I—Writing and Printing (except newsprint) papers' in Schedule I shall be applicable to these qualities only subject to the following conditions:—

(i) that the qualities shall conform to the following specifications:—

	Banks and Bonds	Ledger (including azurelaid)
Size	18"×23", 14½"×18½" and 16½"×21"	Any size
Substance	Maximum 18"×23"—14 lbs.—500's. Maximum 18"×23"—18 lbs.—500's.	Minimum 17½"×22½"—17 lbs.—500's. Maximum 17½"×22½"—24 lbs.—500's.
Ash Content	Maximum 5 per cent	Maximum 5 per cent
Burst	Minimum 5 points (Mullen) above the Demy weight in lbs. as a result of 6 Mullen tests.	Minimum 5 points (Mullen) above the Demy weight in lbs. as a result of 6 Mullen tests.

(ii) that each sheet in a ream is watermarked with a device which was in use prior to 1st January 1942.

(iii) that the qualities are registered with the Paper Controller, India. For this purpose application in writing should be made to the Paper Controller, India, forwarding samples of each quality, together with copies of the label to be used on the outer packing of reams of that quality. The Paper Controller, India, if he is satisfied that the quality conforms to the conditions mentioned under (i) and (ii) above, shall register the quality and allot to it a registered number, provided that if after registration, he finds that the quality supplied to the market does not conform to the conditions specified in this clause, he may cancel the registration.

5. Every manufacturer shall allow a discount of not less than 10 per cent on the sale price f.o.r. destination to any dealer, agent or distributor to or through whom the sale is effected.

6. No person to or through whom sale of paper is effected by any manufacturer shall sell or offer to sell any scheduled variety of paper—

(a) to any dealer in paper at a price which exceeds the controlled mill price thereof, and

(b) to any person other than a dealer in paper at a price which exceeds the controlled mill price thereof by more than 10 per cent:

Provided that in respect of sale for delivery at places other than those specified in Schedule II an additional charge not exceeding 3 pies per lb. may be made by the seller.

7. No person other than a manufacturer or a person to or through whom sale of paper is effected by any manufacturer shall sell or offer to sell any scheduled variety of paper at a price which exceeds the controlled mill price thereof by more than 10 per cent in the case of a wholesale

transaction, or 25 per cent in the case of a retail transaction:

Provided that in respect of sales at places other than those specified in Schedule II an additional charge not exceeding 3 pies per lb. may be made by the seller.

*Explanation*—For the purpose of this clause, a transaction in ream, reel or roll lots or in the case of boards in lots of one gross, or one hundred, sheets, as the case may be, shall be deemed to be a wholesale transaction; and a transaction in smaller lots shall be deemed to be a retail transaction.

8. Notwithstanding anything contained in the Paper Control (Economy) Order, 1944, every manufacturer shall, before despatching any paper, affix on the outer packing of each ream, roll or reel as the case may be and, in the case of board, on the outer packing of each unit of one gross or 100 sheets, one label of not less than 50 and not more than 60 square inches in area or, if he prefers, two labels having a total area within the same limits, on which shall be conspicuously displayed the following particulars:—

(a) name of manufacturer;

(b) size of ream in inches or in the case of rolls or reels width of roll or reel in inches and length in feet or yards or, in the case of board, the size of sheet in inches;

(c) weight per ream or roll or reel or, in the case of board, weight per gross or 100 sheets;

(d) the name of the scheduled variety of paper with particulars relating to rag furnish and to any other features for which additional prices are permissible in accordance with clause 4;

(e) the price determined in accordance with clause 7—

(i) per gross or 100 sheets and per dozen or 10 sheets, in the case of board,

(ii) per ream of 480 sheets and per quire of 24 sheets, in the case of kraft paper, and

(iii) per ream of 500 sheets and per quire of 25 sheets or in the case of paper in rolls or reels, the price per lb.;

(f) the month and year of manufacture; and

(g) in the case of Bank paper, Bond paper and Ledger paper (including Azurelaid) conforming to the conditions specified in the proviso to clause 4, a facsimile of the watermark appearing on each sheet in a ream and the registered number of the quality allotted by the Paper Controller, India:

Provided that in the case of labels affixed to small consignments of odd sizes left over from the quantity manufactured against Government orders, in lieu of the particulars prescribed under item (e) above the price per lb. for wholesale and retail transactions determined in accordance with clause 7 shall be indicated.

9. No person shall sell or stock for sale paper the outer packing of which has not been labelled in accordance with the provisions of clause 8.

10. Every person other than a manufacturer who sells or offers to sell paper shall, whenever required by any purchaser or prospective purchaser allow the latter to examine the label or labels affixed in accordance with the provisions of clause 8 to the outer packing of the paper in question.

11. Every person other than a manufacturer who sells or offers to sell paper shall prominently display in his place of business a list of wholesale and retail prices of all varieties of paper in which he deals, calculated in accordance with the provisions of clause 7 and shall whenever required by any purchaser or prospective purchaser allow him to examine it.

12. No person shall purchase or offer to purchase from a manufacturer or from any other person any scheduled variety of paper at a price higher than that at which it is permissible for the manufacturer or the other person to sell to him under the provisions of clauses 4, 5, 6 and 7.

13. If any question arises as to the maximum price which could be charged in any particular transaction or as to the variety according to Schedule I of any particular paper the question shall be referred to the Paper Controller, India, whose decision thereon shall be final.

14. The Central Government may by notification in the official Gazette empower any authority to exercise any of the powers conferred upon it by the provisions of this Order.

15. Notwithstanding the provisions of clauses 3 to 12, the Central Government or such authority as the Central Government may authorise in this behalf may, if it is satisfied that special circumstances exist, by a special order authorise the doing of any act which would otherwise be



in contravention of those provisions and may attach to the authorisation such directions or conditions as it thinks fit.

16. Any officer authorised in this behalf by the Central Government may,—

(a) direct any manufacturer or any other person carrying on any transactions connected with paper to maintain such records relating to paper as he may specify;

(b) direct a manufacturer of paper or any other person carrying on any transactions connected with paper to furnish such information as he may specify;

(c) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer of paper or of any other person carrying on any transactions connected with paper;

(d) enter and search or authorise any person to enter and search any premises in which paper is manufactured or any transaction connected with paper is carried on;

(e) seize or authorise the seizure of any paper in respect of which he has reason to believe that a contravention of this Order has been, is being or is about to be committed.

17. Any court trying a contravention of this Order may, without prejudice to any sentence which it may pass, direct that any paper in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

SCHEDULE I

Variety of Paper Col. (1)	Price per lb. except where other- wise stated Col (2)	
	Rs.	A. P.
<b>I. Writing and Printing (except newsprint) papers—</b>		
(a) Bleached, white or cream wove or laid, water-marked or un-watermarked, machine finished (M. F.) or machine glazed (M. G.) semi-bleached or buff in substances corresponding to 14 lbs. demy 500's and upwards.	0	7 10½
(b) As in (a) above, but in substances corresponding to substance below 14 lbs. demy 500's with a minimum of 12 lbs. demy 500's.	0	8 10½
(c) Unbleached, wove or laid, watermarked or un-watermarked, machine finished (M. F.) or machine glazed (M. G.) in substances corresponding to 14 lbs. demy 500's and upwards.	0	7 7½
(d) As in (c) above, but in substances corresponding to substances below 14 lbs. demy 500's with a minimum of 12 lbs. demy 500's.	0	8 7½
(e) Ordinary badami wove or laid watermarked or un-watermarked machine finished (M. F.) or machine glazed (M. G.) in substances corresponding to 14 lbs. demy 500's and upwards.	0	7 3½
(f) As in (c) but in substances corresponding to substances below 14 lbs. demy 500's with a minimum of 12 lbs. demy 500's.	0	8 3½
(g) White Bank paper, Bond paper and white or coloured Ledger paper (including Azurelaid) conforming to the conditions specified in the proviso to clause 4.	0	11 10½
(h) Coloured Bank paper and Bond paper conforming to the conditions specified in the proviso to clause 4.	0	12 10½
The varieties for (a) to (d) above are: Printing, Poster, Litho, Map Litho, Imitation, Art, Antique, Ferro Prussiate Base, Account Book, Ahmedabadi, Duplicator, Drawing, Cartridge, Offset Cartridge, Cream Laid, White laid, Cream Wove, Legal Blue, Superior Badami, Match Box.		
Additional prices for (a) to (d) above for—		
(1) Supercalendered and waterfinished, or, for Rag qualities only, parchment finished.	0	0 3
(2) Coloured .. .. .	0	1 0
(3) 10 to 25% rag furnish .. .. .	0	1 0
(4) 26 to 50% rag furnish .. .. .	0	2 6
(5) 51 to 75% Rag having a maximum ash content of 5 per cent and minimum burst specification of 5 points (Mullen) furnished.	0	4 4
(6) 76 to 100% Rag above the demy weight in lbs. as a result of 6 Mullen tests.	0	6 0
Qualities referred to in (3) to (6) are:— Banks, Bonds, Typewriting, Azure laid Ledger, and Cheque Book Paper,		
(7) Guillotine cutting to sizes below 13½" x 16½"	0	0 3
(8) Cutting to register .. .. .	0	0 6
(9) Slitting to narrow reels—16" and below .. .. .	0	0 6
" " " 8" and below .. .. .	0	1 0
" " " 4" and below .. .. .	0	1 6
" " " 1 inch and below .. .. .	0	4 0
(10) Embossed or decorated .. .. .	0	1 0
<b>II. Wrapping papers—</b>		
(a) Brown wrapping and brown cartridge minimum substance corresponding to 18 lbs. demy 500's.	0	7 1½

Col. (1)	Col. (2)		
	Rs.	A.	P.
(b) Machine finished (M. F.) or Machine glazed (M. G.) ribbed or plain kraft or Imitation Kraft paper in substances corresponding to 22 x 29—30 lbs. 480's and upwards.	0	7	5
(c) As in (b) above, but in substances corresponding to substances below 22 x 29—30 lbs. 480's with a minimum of 22 x 29—26 lbs. 4x0's.	0	8	5
<b>III. Cover papers—</b>			
(a) Bleached .. .. .	0	7	10½
(b) Unbleached .. .. .	0	7	7½
(c) Manilla for Casing .. .. .	0	7	10½
(d) Manilla for envelopes .. .. .	0	7	10½
Additional prices for—			
(1) Supercalendered or waterfinished .. .. .	0	0	3
(2) Embossed or decorated .. .. .	0	1	0
(3) Coloured .. .. .	0	1	0
<b>IV. Special Thin Qualities in substances corresponding to substances below 10 lbs. demy 500's</b>			
(a) Toilet paper cut to small sizes .. .. .	0	8	4½
(b) Air Mail .. .. .	0	15	10½
(c) Manifold .. .. .	0	15	10½
<b>V. Blotting—</b>			
(a) Bleached .. .. .	0	12	4½
(b) Unbleached .. .. .	0	12	1½
(c) Coloured .. .. .	0	13	4½
<b>VI. Boards. (Solid, paste or combination)—</b>			
(a) Bleached, semi-bleached or unbleached card-board.	0	7	10½
(b) Bleached or unbleached pulpboard .. .. .	0	7	10½
(c) Bleached or unbleached Manilla board .. .. .	0	7	10½
(d) Bleached or unbleached pasteboard .. .. .	0	7	10½
(e) Duplex board .. .. .	0	8	6
(f) Triplex board .. .. .	0	8	6
(g) Ticket board .. .. .	0	8	3
(h) Grey board .. .. .	0	6	0
Additional prices for—			
(1) Coloured .. .. .	0	1	0
(2) Supercalendered or waterfinished .. .. .	0	0	7
(3) Waterproofed .. .. .	0	1	6
(4) Corrugating and Silicating .. .. .	0	0	3½
			per sq. ft.

SCHEDULE II

BENGAL AND ASSAM

(Area A)  
Amingaon, Asansol, Ashaura, Baripada, Barisal, Burdwan, Calcutta, Chittagonj, Cooch Behar, Cuttack, Dacca, Dibrugarh, Gaibandha, Gauhati, Khulna, Manipur Road, Mirkadim, Mymensingh, Narayanganj, Noakhali, Raniganj, Silchar, Siliguri, Sirajgunj-Bazar, Sylhet, Tarpassa.

BIHAR AND ORISSA

(Area B)  
Arrah, Bhagalpur, Chaibassa, Darbhanga, Gaya, Laheria-sarai, Monghyr, Muzaffarpur, Patna, Purulia, Ranchi, Tatanagar.

UNITED PROVINCES, CENTRAL INDIA AND CENTRAL PROVINCES

(Area C)  
Akola, Allahabad, Amraoti, Bal ghat, Bonares, Bhopal, Bilaspur, Bina, Cawnpore, Chanda, Chandausi, Chhindwara, Damoh, Fyzabad, Gondia, Gorakhpur, Harda, Hardwar, Indore, Itarsi, Jhansi, Jubbulpore, Kamptee, Katni, Khamgaon, Khandwa, Lucknow, Nagpur, Prayag, Rai Bareilly, Raipur, Raj Nandgaon, Satna, Saugar, Seoni, Tumsar Road, Wardha.

DELHI AREA

(Area D)  
Agra, Aligarh, Bareilly, Budaun, Bulandshahr, Delhi, Gwalior, Hathras, Jaipur, Meerut, Moradabad, Muttra, Rampur, Muzaffarnagar, Shahjehanpur.

RAJPUTANA

(Area E)  
Ajmer, Beawar, Jodhpur, Kishengarh, Kotah, Maihar, Ujjain.

PUNJAB AND N. W. F. PROVINCES

(Area F)  
Ambala, Amritsar, Dehra Dun, Ferozepur, Gujarkhan, Hoshiarpur, Jullundur, Lahore, Ludhiana, Lyallpur, Multan, Patiala, Peshawar, Rawalpindi, Sargodha, Saharanpur, Sialkot.

SIND

(Area G)  
Hyderabad, Karachi, Sukkur.

BOMBAY PRESIDENCY

(Area H)  
Ahemedabad, Baroda, Belgaum, Bhavnagar, Bombay, Poona, Sholapur, Surat.

HYDERABAD (DECCAN)

(Area I)  
Nander, Nizamabad, Secunderabad, Warangal.



(Area J) WEST COAST  
Calicut, Cannanore, Cochin, Coimbatore, Ernakulam,  
Mangalore, Outagency, Palghat, Tellicherry, Trichur.

(Area K) MADRAS  
Anantapur, Bangalore, Bellary, Dindigul, Katpadi,  
Kumbakonam, Kurnool, Madras, Madura, Mysore, Nellore,  
Ongole, Salem, Tanjore, Trichinopoly.

(Area L) NORTHERN CIRCARS  
Anakapalle, Berhampore, Bezwada, Cocanada, Donduluri,  
Ellore, Gudivada, Guntur, Mosulipatam, Parlakimoli,  
Pithapuram, Rajahmundry, Samalkot, Tenali, Vizaga-  
patam, Vizianagram.

J. D. KAPADIA

*Dy. Secy. to the Govt. of India*

*The 18th December 1945*

**No. 31108-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 1st December 1945*

No. 129-F.P.(15)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 129-C (4)/44, dated the 30th September 1944 and is also pleased to direct, with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments:—

For paragraph 2 of the said notification, the following paragraph shall be substituted, namely:—

"2. No person shall sell cement unless authorised in writing to do so by the Honorary Cement Adviser to the Government of India or a Regional Honorary Cement Adviser to the Government of India or by a person authorised in this behalf by the Honorary Cement Adviser or a Regional Honorary Cement Adviser to the Government of India."

J. D. KAPADIA

*Dy. Secy to the Government of India*

*The 18th December 1945*

**No. 31110-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 31st October 1945*

No. SS/138—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given to the public by the publication of the same in the *Gazette of India*.

1. *Short title and extent*—(i) This Order may be called the Bleaching Powder and Chlorine Control Order, 1945.

(ii) It extends to the whole of British India.

(iii) It shall come into force at once.

(iv) The Bleaching Powder and Chlorine Control Order, 1943, is hereby repealed: Provided that anything done under any of the provisions of that Order shall be deemed to have been done under the corresponding provisions of this Order.

2. *Definitions*—In this Order, unless there is anything repugnant in the subject or context—

(a) "Bleaching powder" includes any compound of chloride of lime of calcium hypochlorite containing more than ten per cent of available chlorine;

(b) "Chlorine" means chlorine either in gaseous or liquid form;

(c) "licensing authority" means the Director, Chemicals or the Textile Commissioner, Bombay, appointed by the Central Government;

(d) "manufacturer" means a person who produces bleaching powder and/or chlorine for sale;

(e) "importer" means any person who imports bleaching powder and/or chlorine;

(f) "form" means a Form appended to this Order.

3. *Prohibition of sale and purchase except through permits*—No manufacturer, importer or dealer shall sell or otherwise transfer bleaching powder or chlorine except on the authority of and in accordance with a permit issued under this Order.

4. *Applications*—Persons wishing to purchase or otherwise acquire bleaching powder or chlorine shall apply—

(i) in duplicate in Form I to the Chemicals Directorate, Directorate General of Supply, New Delhi, where the bleaching powder or chlorine is required for purposes other than cotton textiles;

(ii) in duplicate in Form II to the Textile Commissioner, Bombay where the bleaching powder or chlorine is required for cotton textiles purposes.

5. (i) If the licensing authority accepts the application, it shall issue a permit in accordance with Part B of Forms I or II as the case may be. One copy will be retained by the licensing authority and the other forwarded to the applicant, who shall hand it over to the seller when he obtains the supply from him.

(ii) No permits for civil purposes shall be issued unless all the requirements of defence orders and public health purposes have been met.

6. *Power to fix prices*—The Central Government may by notification in the official Gazette fix from time to time the price or prices at which manufacturers or importers shall supply bleaching powder or chlorine to consumers and the licensing authority may, in issuing a permit specify the price so fixed and the manufacturer shall charge only at such rates during the period specified in the permit.

7. *Returns*—All manufacturers, importers or dealers shall submit to the licensing authority before the seventh day of each month a true return in Form II showing the stocks produced, imported, consumed or disposed of during the last preceding month.

8. The licensing authority, or such other officer as may be appointed in this behalf by the Central Government, may, if he has reason to believe that any person has contravened, is contravening, or is likely to contravene any of the provisions of this order,

(a) require such person to give such information in his possession with respect to any business carried on by that or any other person as he may demand,

(b) inspect or cause to be inspected any books or documents belonging to or under the control of any person,

(c) enter and search or authorise any police officer not below the rank of a sub-inspector to enter and search any premises.

9. If any person with intent to evade the provisions of this order refuses to give any information lawfully demanded from him under clause 8, or conceals, destroys, mutilates or defaces any book or other document, he shall be deemed to have contravened the provisions of this order.

10. *Forfeiture of Stores*—If any person contravenes the provisions of clauses 3 and 4 of this order, any court trying such contravention may, in addition to any punishment to which it may sentence him, direct that the articles in respect of which the order has been contravened, shall be forfeited to His Majesty

## THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1945

FORM I

[See Clause 4(i)]

*Application for permission to acquire bleaching powder-chlorine for essential purposes, other than Cotton Textiles.*

(To be submitted in duplicate to the Director of Chemicals, D. G. Supply, New Delhi)

(To be filled in by the applicant)

PART A

### APPLICATION

1. Name and address of applicant—
2. Quantity required—

	Tons	cwts.
Bleaching powder ..		
Chlorine ..		

3. Purpose for which required—

(Full details essential)

I hereby declare that the contents of this application are true to the best of my knowledge and belief.

Signature of applicant.....  
Date.....



PART B

Permit No. C. H.

The applicant mentioned above is hereby authorised to purchase bleaching powder/chlorine at the price indicated below from M/s.

	Quantity		Subject to usual terms of sale
	Tons	cwts.	
Bleaching powder ..			
Chlorine ..			

2. This permit will hold good up to the ..... day of ..... 194 , or such further date as may be extended by me.

for Director of Chemicals  
Dated .....

THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1945

FORM II

[See Clause 4(ii)]

Application for permission to acquire bleaching powder/chlorine for Cotton Textile purposes

(To be submitted in duplicate to the Textile Commissioner, Ballard Estate, Bombay)

(To be filled in by the applicant)

PART A

APPLICATION

- Name and address of applicant—
- Quantity required—

	Tons	cwts
Bleaching powder ..		
Chlorine ..		

- Purpose for which required—  
(Full details essential)

I hereby declare that the contents of this application are true to the best of my knowledge and belief.

Signature of applicant .....

Date .....

PART B

Permit No.

The applicant mentioned above is hereby authorised to purchase bleaching powder/chlorine at the prices indicated below from M/s.

	Quantity		Subject to usual terms of sale
	Tons	cwts.	
Bleaching powder ..			
Chlorine ..			

2. This permit will hold good up to the ..... day of ..... 194 , or such further date as may be extended by me.

Textile Commissioner  
Date .....

THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1945

FORM III

(See Clause 7)

Monthly return to be submitted by manufacturers and importers before the 7th of each month

For the month of ..... 19 ..

Name of the manufacturer/importer .....

Address .....

Stocks	Quantity		Remarks
	Bleaching powder Tons	Chlorine cwts.	
1. Stock held at the end of the preceding month as shown in the last return.			
2. *Stock produced ..			
3. Stock imported ..			
4. Total of items 1 to 3 ..			
5. Stocks disposed of as per details given in the following Schedule.			
6. Stock held at the end of the month (being item 4 minus item 5).			

- Stock held at the end of the preceding month as shown in the last return.
- \*Stock produced ..
- Stock imported ..
- Total of items 1 to 3 ..
- Stocks disposed of as per details given in the following Schedule.
- Stock held at the end of the month (being item 4 minus item 5).

SCHEDULE

Name	Date of delivery	Permit		Quantity	
		No.	Date	To whom delivered*	Tons cwts.
Bleaching powder					
Chlorine					

\*If the chemical is used by yourself, please state the purpose for which it was so used.

I/We certify that the above is a true return for the month of 194

Signature of manufacturer/importer  
Date .....

To  
The Director, Chemicals,  
D. G. S., New Delhi

S. BHOOHALINGAM  
Dy. Secy. to Govt. of India

The 18th December 1945

No. 31112-S.T.—The following order, issued by the Sugar Controller for India, is republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

GOVERNMENT OF INDIA

DEPARTMENT OF FOOD

Simla, 3rd December 1945

No. 11-S.C.(6)/45—In pursuance of the powers conferred upon me by clause 5 of the Sugar and Sugar Products Control Order, 1943, I hereby direct that from the date of this Order no producer shall mark or sell any Sugar produced by him as Icing Sugar unless it satisfies the following specification, namely:—

“White Sugar in admixture not below 5 per cent of pure white starch and having whiteness superior to Indian Sugar Standard No. 13 in the form of an extremely fine powder passing through 150 sieve mesh”

2. This supersedes the specification of Icing Sugar contained in paragraph 6 of the notification of the Government of India, Department of Commerce No. P. & S. C. 225/42, dated the 28th November 1942.

V. SAHAY

Sugar Controller for India

The 13th December 1945

No. 2792-T.—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

New Delhi, 24th November 1945

No. 9-LVC(16)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Civil Motor Cars Control Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments:—

In the Schedules annexed to the said Order:—

1. In the First Schedule,

(i) Under the sub-heading “Type” against Serial No. 1, for the figures and letters “10 H.P.” the words “All types” shall be substituted.

(ii) After Serial No. 1 the following shall be inserted, namely:—

2 Bentley ..	..	..	..	..	All types
3 Daimler ..	..	..	..	..	Do.
4 Ford ..	..	..	..	..	Do.
5 Hillman ..	..	..	..	..	Do.
6 Hindustan ..	..	..	..	..	Do.
7 Humber ..	..	..	..	..	Do.
8 Jaguar ..	..	..	..	..	Do.
9 Lanchester ..	..	..	..	..	Do.
10 Morris ..	..	..	..	..	Do.
11 Rolls Royce ..	..	..	..	..	Do.
12 Singer ..	..	..	..	..	Do.
13 Standard ..	..	..	..	..	Do.
14 Sunbeam Talbot ..	..	..	..	..	Do.
15 Vauxhall ..	..	..	..	..	Do.
16 Wolseley ..	..	..	..	..	Do.
17 Buick ..	..	..	..	..	Do.
18 Cadillac ..	..	..	..	..	Do.
19 Chevrolet ..	..	..	..	..	Do.
20 Chrysler ..	..	..	..	..	Do.
21 DeSoto ..	..	..	..	..	Do.
22 Dodge ..	..	..	..	..	Do.
23 Hudson ..	..	..	..	..	Do.
24 LaSalle ..	..	..	..	..	Do.
25 Lincoln ..	..	..	..	..	Do.

\*Mention in the remarks column the form in which produced

26 Mercury ..	..	..	..	All types	25 M/s. Walford Transport, Calcutta..	Bengal,	Hillman, Hum-
27 Oldsmobile ..	..	..	..	Do.	Ltd., 71-73, Park	Bihar,	ber and Sun-
28 Pontiac ..	..	..	..	Do.	Street, Calcutta.	Orissa,	beam Talbot.
29 Plymouth ..	..	..	..	Do.		Assam &	
30 Studebaker ..	..	..	..	Do.		Madras.	
31 Terraplane ..	..	..	..	Do."			
2. In the Second Schedule, after Serial No. 3, the following shall be inserted, namely:—							
4 M/s. South Indian Motor Co., Madras ..	..	Madras and Orissa.	..	Austin.	26 M/s. The United Provinces Motor Co., 4, Shahnajaf Road, Lucknow.	Lucknow..	U. P. .. Austin
5 M/s. Addison and Co., Ltd., P. O. Box 308, Mount Road, Madras.	Do. ..	..	..	Daimler and Lanchester.	27 M/s. Oriental Motor Car Co., Lucknow.	Do. ..	Do. .. Hillman, Humber and Sunbeam Talbot
6 M/s. The Union Company, Post Box 331, Mount Road, Madras.	Do. ..	Madras ..	..	Standard, Wolseley and Hudson.	28 M/s. Pearey Lal and Sons, Ltd., Pearey Lal Buildings, The Mall, Lahore.	Lahore ..	Punjab .. Austin
7 M/s. Stanes Motors (S. I.), Ltd., Coimbatore.	Coimbatore	Madras ..	..	Austin.	29 M/s. Modern Motors, Mall Mansions, Lahore	Lahore ..	Punjab .. Hillman, Humber and Sunbeam Talbot
8 M/s. General Motors India, Ltd., P. O. Box No. 39, Bombay.	Bombay ..	Whole of British India.	..	Vauxhall-Chevrolet, Pontiac and Buic.	30 M/s. Khyber Automobiles, The Mall, Rawalpindi and Peshawar.	Rawalpindi and Peshawar.	Punjab & N.W.F.P. Do.
9 M/s. Ford Motor Company of India, Ltd., P. O. Box No. 499, Bombay.	Do. ..	Do. ..	..	Ford, Mercury and Lincoln.	31 M/s. Maira Brothers, P. O. Box 234, The Mall, Lahore.	Lahore ..	Do. .. Standard.
10 M/s. The Premier Automobiles, Construction House, Ballar Estate, Fort, Bombay.	Bombay ..	Whole of British India.	..	Chrysler, Dodge, Plymouth and DeSoto.	32 M/s. Kandawalla and Co., The Mall, Lahore.	Do. ..	Punjab .. Morris and Wolseley.
11 M/s. The Auto Cars, Ltd., Queen's Road, Bombay.	Do. ..	Bombay and C.P. & Berar.	..	Austin	33 M/s. Noon and Sons, Ltd., Nurpur Noon P. O., Tahsil Bhalwal, Distt. Shahpur.	Distt. Shahpur.	.. Standard
12 M/s. Dadajee Dhackjee and Co., Ltd., Shree Pant Bhavan, Sandhurst Bridge, Bombay.	Do. ..	Bombay ..	..	Hillman, Humber and Sunbeam Talbot.	34 M/s. Combine Motors, Kamptee Road, Nagpur.	Nagpur ..	C.P. .. Hillman, Humber and Sunbeam Talbot.
13 M/s. French Motor Car Co., Hughes Road, Bombay.	Do. ..	..	..	Daimler and Lanchester.	35 M/s. Ghulam Sarwar & Bros, Peshawar.	Peshawar	Punjab and N.W.F.P. Morris and Wolseley.
14 M/s. Triangular Motors, Ltd., New Queen's Road, Bombay.	Do. ..	Do. ..	..	Standard	36 M/s. Narain Das and Co., Garden Road, Karachi.	Karachi ..	Sind .. Austin.
15 M/s. Munjee Nathobhoy & Co., Amar Building, Sir Pherozshah Mehta Road, Bombay.	Do. ..	Bombay & C. P.	..	Standard	37 M/s. Giridhari Lal & Co. Garden Road, Karachi	Do. ..	Sind and Baluchistan. Standard.
16 M/s. Garware Motors, Ltd., Chowpathy Chambers, Sandhurst Bridge, Bombay 7.	Do. ..	Bombay ..	..	Jaguar	38 M/s. John Fleming & Co., Post Box No. 8, McLeod Road, Karachi.	Do. ..	Do. .. Hillman.
17 M/s. Motor House (Gujrat), Ltd., Mirzapur Road, Ahmedabad.	Ahmedabad	Do. ..	..	Hillman, Humber and Sunbeam Talbot.	39 M/s. Kandawalla and Co., Corner of Bunder and Victoria Roads, Sadar, Karachi.	Do. ..	Do. .. Morris and Wolseley
18 M/s. The International Motor Co., Sandhurst Bridge, Bombay 7.	Bombay ..	..	..	Citroen	40 M/s. Mengh Raj & Co., Post Box No. 27, Quetta.	Quetta ..	Baluchistan Austin
19 M/s. Kandawalla and Co., 13, Hughes Road, Bombay 7.	Do. ..	Do. ..	..	Hudson	41 M/s. Allied Motors, Ltd., Scindia House, Queensway, New Delhi.	New Delhi	U. P., Punjab and Delhi. Hillman, Humber and Sunbeam Talbot.
20 M/s. Hindustan Motors, Ltd., 8 Royal Exchange Place, Calcutta	Calcutta ..	Whole of British India.	..	Hindustan and Studebaker.	42 M/s. Pearey Lal & Sons, Ltd., Queensway, New Delhi.	Do. ..	Delhi, Punjab, N. W. F. P. and U. P. Whole of British India. Austin
21 M/s. Austin Distributors, Ltd., 19, Chowringhee Road, Calcutta.	Do. ..	Bengal, Bihar, Orissa & Assam.	..	Austin	43 M/s. Federal Motors Ltd, Scindia House, New Delhi.	Do. ..	Delhi, Punjab, and U. P. Morris and wolseley.
22 M/s. The Great Indian Motor Works, Ltd., 38, Rowland Road, Calcutta.	Do. ..	Do. ..	..	Hudson			
23 M/s. G. McKenzie and Co. (1919), Ltd., Calcutta.	Do. ..	Bengal, Bihar, Orissa, C. P., U. P., & Assam.	..	Morris and Wolseley.			
24 M/s. French Motor Car Co., 234/3, Lower Circular Road, Calcutta.	Do. ..	Bengal, Assam, Bihar, Orissa & U. P.	..	Standard, Jaguar, Daimler and Lanchester.			

R. B. ELWIN  
Dy. Secy. to Govt. of India

The 17th December 1945

No. 2826-T.—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor  
C S. JHA  
Secretary to Government

New Delhi, 17th November 1945

No. 15-PR(16)/44—In pursuance of clause 35 of the Motor Spirit Rationing Order, 1941, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. P. R. 68/41, dated the 4th October 1941, namely:—

In the Schedule annexed to the said notification, under the heading "Western India States Agency", for the entry "All States in Western India except Nawanagar", the entry "All States in Western India" shall be substituted.

R. B. ELWIN  
Dy. Secy. to the Govt. of India



## PRESS NOTE

Lease/Lend and locally produced baling hoops control selling price fixed at Rs. 45 per cwt.

Baling charges: Maximum rate fixed at Rs. 10 per bale

The Government of India have made the following arrangements for the distribution of cotton baling hoops during the current season which commenced on September 1, 1945. The arrangements apply to all baling hoops whether imported under Lease/Lend or produced in India.

As in the last season, cotton baling hoops will be distributed by the Iron and Steel Controller, Calcutta, on the

advice of the Baling Hoops Advisory Committee. The Committee will scrutinise all applications from cotton ginning and pressing factories for supplies of baling hoops and recommend the extent to which they may be granted. The Committee is composed of the present members of the Indian Central Cotton Committee and has its office at Valcan House, Nicol Road, Ballard Estate, Fort, Bombay.

The Government of India have fixed the selling price of  $\frac{3}{4}$ " x 20c. baling hoops at Rs. 45 per cwt.

A cotton ginning and pressing factory receiving baling hoops from the Iron and Steel Controller will have to execute a bond to the effect that it shall not, except with

the prior permission of the authority specified by the Government of India (which for the present is the Baling Hoops Advisory Committee), recover in respect of any baling operation baling charges exceeding the rates prescribed by the Government of India.

For the current season, the Government of India have fixed the maximum rate which a factory can charge for pressing cotton at Rs. 10 per bale. The Baling Hoops Advisory Committee will not permit a higher rate to be charged except in those cases in which it is satisfied that the factory concerned has to use hoops more expensive than those supplied by the Iron and Steel Controller. Any infringement of the conditions of the bond will render the

factory liable to heavy penalties and also debar them from receiving any further supplies of baling hoops from the Iron and Steel Controller.

#### PRESS NOTE

By a notification published in the *Gazette of India* dated the 1st December 1945, the Central Government has exempted cloth made up into garments other than dhoties, sarees, chaddars and picchoris from the operation of the Cotton Cloth and Yarn (Transmission by Post) Prohibition Order, 1944.

The above press note is being issued in pursuance of sub-rule (1) of rule 119 of the Defence of India Rules.

CUTTACK : Printed and Published by S. H. Khan, Superintendent, Govt. Press, O. G. 38—406—21-12-1945